

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): (a) and (b). Yes, Sir. While the Narmada and Sardar Sarovar Projects were approved in Under, 1987, the Tehri Dam Project has been accorded environmental clearance in July, 1990. It has been stipulated in the approval of all the three projects that comprehensive environmental action plans will be prepared in a time-bound manner and implemented pari-passu with the engineering works failing which the construction may be brought to a halt under the provision of the Environment (Protection) Act, 1986. In addition to the environmental action plans on catchment treatment, command area development, rehabilitation of oustees, conservation of flora and fauna including aquatic life, reservoir slope stability, carrying capacity of the region and health impact etc. stipulated for Narmada Project, the Tehri Dam has also to prepare a disaster management plan after ensuring that the safety aspect has been duly examined to the satisfaction of the specially constituted High level Committee of Experts.

Steps to Check Pollution

1782. DR. VISHWANATHAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the success achieved so far regarding pollution check of various kind of vehicles in major metropolitan cities;

(b) the action contemplated to prevent environmental pollution due to thick smoke from factories; and

(c) the steps taken to control the foul smell emanating from stagnant cesspools in the slums of metropolitan cities?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): (a) Under the Motor Vehicles

Rules, 1989, the exhausted emission limits for petrol and diesel driven vehicles have come into force with effect from 1st March, 1990. The reduction in pollution levels as a result of this measure is yet to be studied.

(b) The Union Government has brought forward two legislations, namely, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 to control air pollution in the country. The Central and State pollution Control Boards constituted under Water (Prevention and Control of Pollution) Act, 1974 are responsible to implement the Air (Prevention and Control of Pollution) Act, 1981. Under the provisions of the Air (Prevention and Control of Pollution) Act, 1981, no person shall without the previous consent of the concerned State Pollution Control Board, establish or operate any industrial plant in an air pollution control area. An Action Plan has been prepared to take concerted action on the identified air polluting industries.

(c) Following schemes have been taken up in metropolitan cities for treatment of domestic sewage:

- (i) Construction/Augmentation of the sewage treatment plants.
- (ii) Laying of a sewage conveyance system, their repair and maintenance.
- (iii) Schemes for tapping of sludge for reducing the pollution level.
- (iv) Scheme for reconstruction of sewage pumping sewage into the terminal treatment plants.

Wild Life Sanctuary in Bhilwara District, Rajasthan

1783. SHRI HAMENDRA SINGH BANERA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state: